

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1482 of 2019

IN THE MATTER OF:

**The Liquidator, Concast Steel & Power Ltd.
(In Liquidation)**

...Appellant

Versus

MSTC Ltd.

...Respondent

Present:

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. R. Sudhinder
and Mr. Ekta Bhasin, Advocates.**

**For Respondent: Mr. Abhijeet Sinha, Ms. Pallavi Pratap (Caveator) and
Mr. Saikat Sarkar, Advocates for R-1.**

WITH

Company Appeal (AT) (Insolvency) No. 02 of 2020

IN THE MATTER OF:

Volkswagen Finance Pvt. Ltd.

...Appellant

Versus

Shree Balaji Printopack Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. Sanjeev Sagar and Ms. Archana Roy, Advocates.

For Respondent: Mr. Nazim Khan, Advocate.

ORDER
(Virtual Mode)

09.09.2020 Heard. Inter alia, issue which requires consideration in this matter is with regard to question of pledge when custodian of the goods was FSNL and the same were to be released only on cash and carry basis.

The Learned Counsel for MSTC Ltd. makes a request for time as it is stated that Learned Solicitor General desires to address this Bench and today there is difficulty.

It is stated that Pleadings are complete and even Written Submissions have been filed in both the matters. We would like to hear the Parties in the matter on all issues.

List both the Appeals For Admission (After Notice) on **23rd September, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

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